

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-VI

**Item No. 210
206/252/ND/2020**

IN THE MATTER OF:

M/s Excellion Capital Ventures Pvt. Ltd.

...APPELLANT

Vs

ROC

...RESPONDENT

Section

Under Section 252

**Order delivered on 14.09.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Appellant

:Mr. Anand Bajpai, Advocate

For the ROC

:Ms. Sweety Kumar, AROC

For the Income Tax Department

**:Mr. Deepak Anand and Mr. Vipul
Agrawal, St. counsel**

ORDER

Heard the submissions made by the Learned Counsel for the appellant. The learned counsel for the Income Tax Department has submitted that they have filed their report. AROC was present on behalf of the ROC and submitted that 3-4 days' time required in the matter for filing reply. A week day's time has been granted for filing reply. Let the matter be listed on 23rd September 2020.

- Sd -

**(V.K. Subburaj)
Member (T)**

- Sd -

**(P.S.N. Prasad)
Member (J)**

(Annu)